

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 103  
IB-2011/PB/2019  
IA/2493/2024

**IN THE MATTER OF:**  
**M/s. Vandana Motors**

...PETITIONER

**Vs**

**M/s. OnDot Couriers and Cargo Pvt. Ltd.**

...RESPONDENT

**Section**  
**U/s 9 of IBC, 2016**

**Order delivered on 15.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Operational Creditor :**  
**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/2493/2024**

This is an application filed by the Liquidator in terms of Regulation 15 of IBBI (Liquidation Process) Regulation 2016 for the quarter ended on 31.03.2024.

Heard the Ld. Counsel for the Liquidator. The Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions. IA is **disposed off.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**